

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 503/2004
O.A. No. 2945/2002



New Delhi this the 21st day of April, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Bansropan Singh
S/o Late Shri Shiv Dutt Singh
Aged about 43 years.

-Applicant

(By Advocate: None)

Versus

1. Shri Anil Baijal
Secretary, Ministry of Urban Development,
Poverty Alleviation, Nirman Bhawan, New Delhi.
2. Shri B. Majumdar
Director General (Works)
CPWD, Nirman Bhawan, New Delhi.
3. Shri Sita Ram
Executive Engineer
Construction Division-IV, CPWD
PUSA, New Delhi.
4. Shri V.K. Singh
Executive Engineer, Bareilly Central
Division, CPWD, 9-A, Prem Nagar
Bareilly.
5. Shri A.K. Arora
Superintending Engineer
Co-ordination Circle (Electrical)
CPWD, East Block, R.K. Puram, New Delhi.
6. Shri K.M. Vyas
Executive Engineer, Kanpur Central Division
CPWD, Kalyanpur, Kanpur.

-Respondents

(By Advocate: Shri B.S. Jain)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

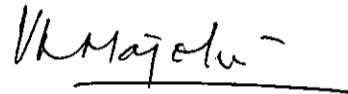
Learned counsel for respondents stated that respondents have complied with directions of this Tribunal contained in order dated 1.9.2003, whereby OA-2945/2002 was disposed of. Learned counsel stated that applicant has been allowed to join duty and that he has also been paid wages from 20.3.2002 to 4.12.2002. In this regard he pointed out that applicant has been paid a sum of

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Rs.35,331/- He further stated that as regards payment for the period from 4.12.2002 till the date he joined, it had been directed that it would depend on the outcome of the proceedings taken by the respondents. Drawing our attention to Annexure R-1 dated 14.1.2005, learned counsel pointed out that respondents had called for applicant's explanation in connection with his absence for the related period and that his explanation was found to be unsatisfactory. Thus, applicant has not been paid any wages for period 4.12.2002 to date of joining on the basis of the principle of 'no work no pay'.

2. In view of the contentions raised before us on behalf of respondents, we are of the view that respondents have complied with directions of this court. As such, contempt proceedings are dropped and notices to the respondent are discharged.


(Meera Chhibber)
Member (J)
cc.


(V.K. Majotra)
Vice Chairman (A)